169

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHE-MICALS AND FERTILIZERS (SHRI DALBIR SINGF): (a) Information on the number of bulk drugs not produced by M/s. Glaxo during the last five years out of the bulk licensed to them has been given in reply to Rajyn Sabha Unstarred Question No. 651 answered on 24-8-81. The information in regard to the formulations based on licensed drugs not produced by the company and the import of these drugs, sourcewise by the company etc. is being collected and will be laid on the Table of the House.

(b) The Question of revoking the relevant industrial licences will arise if it is established that the company has, without reasonable cause failed to establish or o take effective steps to establish the manufacture of the items licensed, within the time specified therefor o within such extended time granted by the Government.

Nationalisation of M/s. Indian Tobacco (:ompany

2337. SHRI RAM BHAGAT PAS-Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to : tate:

- (a) whether Government propose to nationalise M/s. Indian Tobacco Company in the near future as it has violated the MRTP Act and income tax/excise tax laws; and
- (b) if not. what are the reasons therefor?

THE MINISTER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS (SI RI A. A. RAHIM): (a) and (b) M/s. Indian Tobacco Company Limited are engaged in several activities/undertakings such as manufacture of tobacco and cigarettes, production of printing and packaging materials, processing of fish products, running of hotels etc. Any suggestion to nationalise the company can be seriously considered only if the cir-

cumstances so warrant and this would be done by the Administrative Ministry which is concerned with a particular undertaking. The violation of an Act does not, ipso facto, call for nationalisation but it has to be dealt with in accordance with the penal provisions contained in that Act.

Committee of Experts on trusts set up by the former Maharashtra Chief Minister

2338. SHRI SURENDRA MOHAN: SHRI ERA SEZHIYAN: SHRI RAMAKRISHNA HEGDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether a Committee of Experts has been presently engaged in the legal and other constitutional aspects of the trusts set up by the Chief Minister of Maharashtra;
- (b) if so, what are the views of the Committee: and
- (c) whether Government propose to act on the recommendations of the said Committee?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) to (c) No such Committee has been appointed by the Central Government. Nor is there any information available about the appointment of any such Committee in this behalf.

the 25th, 2339. [Transferred to March, 1982].

समाचार-पत्नों को कागज का म्रावंटन

2340. श्री हुक्मदेव नारायण यादव: क्या सूचना ग्रौर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् 1977 से दिसम्बर, 1981 के बीच विभिन्न समाचार-पत्नों को Ì7I

सरकारी कोटे से रियायती दरों पर कितनी माता में कागज भ्रावंटित किया गया। उन समाचारपत्नों के नाम क्या है तथा वे किस-किस भाषा में प्रकाशित होते हैं ; भौर

(ख) उन समाचारपत्नों के नाम क्या हैं जिन्होंने ग्रावंटित कोटे का पूरा-पूरा उपयोग कर लिया है ?

सूबता और प्रशासक मंत्रालय में उप-मंत्रो (श्रो ग्रास्फि मोहम्मद खान): (क) समाचारपत्नों को ग्रखवारी कागज रिया-यती दरों पर नहीं दिया जाता । तथापि, ग्रायातित ग्रखवारी कागज पर सोमा शुक्क से छोटे समाचारपत्नों को पूर्ण राहत ग्रीर मझौले समाचारपत्नों को दो-तिहाई राहत दो जाती है ।

विभिन्न समाचारपत्नों को, ग्रथीत् बड़े समाचारपत्नों, मझौले समाचारपत्नों श्रीर लघु समाचारपत्नों की श्रीणयों मे, 1977 से दिसम्बर, 1982 तक की श्रवधि के दौरान श्रावंदित कागज की कुल मात्ना इस प्रकार है:——

(ਣਾ)

1976-77	•	2,05,136
1977-78		2,41,992
1978-79		3,02,931
1979-80	•	3,42,900
1930-81	•	3,69,484
1981-82	•	3,53,672
(दिसम्बर, 1981	तक)	•

(ख) श्रधिकांश समाचारपत ग्रख-बारी कागज के आवंटित कोटे का पूरा उपयोग करते हैं। ऐसे मामलों में जहां श्रखबारी कागज के आवंटित कोटे का कम रपयोग हुग्रा ध्यान में श्राता है, शेष माला को ग्रगले वर्ष में ले लिया जाता है ग्रीर उसको ग्रनुवर्ती वर्ष के कोटे में समंजित कर दिया जाता है। 1977—78 से 1980—81 तक के वर्षों में जहां भी कम खपत हुई ध्यान में ग्राई उसको ग्रनुवर्ती वर्षों के कोटे में समंजित कर दिया गया। 1980—81 में ग्रावंटिन ग्रखवारी कागज की खपत की जांच पड़ताल की जाएगी ग्रौर यदि कोई कम खपत पाई गई तो उसे 1982—83 के दौरान ग्रखवारी कागज के ग्रावंटन के लिए ग्रावंदनपत्रों को ग्रान्तिम रूप देते समय समंजित कर दिया जाएगा।

Salary structure of employees in private companies

†2340-A. SHRI YOGENDRA SHARMA: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the October 1981 issue of the Reserve Bank of India bulletin wherein it is stated that the large public limited companies in the private sector have increased the emoluments of high salaried employees by 20.7 per cent while those of all employees rose by only 11.5 per cent; and
- (b) if so, whether Government propose to take any steps to reduce the disparity in remuneration of these employees?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):
(a) Yes Sir.

(b) The extant provision of the Companies Act, 1956 are concerned only with the regulation of the remuneration of the managerial personnel (Managing Directors and Wholetime

[†]Previously Unstarred Question 2389, transferred from the 23rd March, 1982